

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE, KOLKATA BENCH

Original Application No. 132 of 2023  
(Earlier O.A. No. 441/2022/PB)

Sidhnath Tiwary

... Petitioner

Versus

The State of Bihar & Ors.

... Respondents

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Filed By

Surendra Kumar

Advocate

2,

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**AFFIDAVIT ON BEHALF OF THE CHIEF SECRETARY,  
GOVERNMENT OF BIHAR**

I, Amrit Lal Meena Son of Sri Amar Lal Meena aged about 59 years, by occupation - service, presently posted as the Chief Secretary, Government of Bihar, having its address at Old Secretariate, Bihar, Patna- 800015 do hereby solemnly affirm and state as under:

1. That I am the Chief Secretary, Government of Bihar. I am conversant with the facts of the case and have gone through the records of the case, and therefore, I am competent to swear this affidavit.
2. That the present affidavit is being filed in compliance with the order dated 19.02.2025 passed by this Hon'ble Tribunal, directing the Chief Secretary, Government of Bihar, to submit an updated Action Taken Report regarding the environmental



violations highlighted in the Joint Committee Report dated 02-03.09.2022.

3. That the Hon'ble Principal Bench, had earlier constituted a Joint Committee comprising the Bihar State Pollution Control Board (BSPCB) and the District Magistrate, Gaya, to inspect the site and submit its findings. The Committee, after conducting inspections on 02.09.2022 and 03.09.2022, submitted its report with key recommendations, including the cleaning and concretization of Salempur Pyne/drains, closure of illegally operating dyeing units, shifting of such units from densely populated areas, construction of a Common Effluent Treatment Plant (CETP), and establishment of a Sewage Treatment Plant (STP) along with a proper sewage network for Gaya Municipal Corporation.
4. In pursuance of the Tribunal's directions, a high-level meeting was convened under the Chairmanship of the Chief Secretary, Government of Bihar, on 17.03.2025, attended by 12 senior officials from concerned departments, including the Urban Development & Housing Department, Industry Department, Minor Water Resources Department, and Bihar State Pollution Control Board (BSPCB). The proceedings of the meeting were formally recorded and issued vide Memo No. 1178 dated 26.03.2025, **a copy of which is annexed herewith as Annexure-R/A.**
5. During the meeting, several critical decisions were taken to ensure compliance with the Hon'ble Tribunal's directives.
6. That the District Magistrate, Gaya, was requested/instructed to ensure the strict closure of all illegally operating dyeing units by constituting a Joint Inspection Team comprising the concerned



Circle Officer and the Police Station In-charge. The team as directed to submit bi-monthly reports to monitor compliance. Additionally, the District Magistrate was directed to remove encroachments from the Salempur Canal (9.6 KM) in a phased manner—50% within the next three months and the remaining 50% within the subsequent three months, ensuring the entire canal is encroachment-free within six months.

7. The Industry Department, Government of Bihar, was tasked with expediting the construction of a Common Effluent Treatment Plant (CETP) within three months on the 23-acre land already identified for the proposed Textile Park. Furthermore, the department was directed to prepare a detailed proposal for the expansion of the Jute Industry at Patuwa Toli, near Salempur Canal, by developing it as a Common Facility Centre (CFC) and submitting the proposal to the Government of India within one month.
8. The Urban Development & Housing Department and BUIDCo were assigned the responsibility of undertaking the cleaning and concretization work of the Salempur Canal. Additionally, BUIDCo was directed to review and revise the Detailed Project Report (DPR) for the Gaya I&D and STP Construction Scheme, ensuring the integration of the Salempur Canal into the plan. Provisions for interception and diversion (I&D) of canal water and its connection to the proposed STP will be included, and necessary coordination with the National Mission for Clean Ganga (NMCG) will be established for approval.
9. The Minor Water Resources Department, Government of Bihar, was instructed to issue the necessary No Objection Certificate (NOC) for the Salempur Canal to the Gaya Municipal Corporation



within one week to facilitate the planned works. Meanwhile, the Bihar State Pollution Control Board (BSPCB) was directed to continuously monitor and supervise all matters related to pollution control in the Salempur Canal/Pyne to ensure compliance with environmental norms.

10. In light of the above steps taken by the Government of Bihar, it is respectfully prayed that this Hon'ble Tribunal may kindly take this affidavit on record and pass any further orders as deemed fit in the interest of justice.
11. It is therefore respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass order or orders as deem fit and proper in the interest of justice.
12. The statements made in paragraph no. 1 to 2 in the foregoing petition are true to my knowledge and those contained in paragraph nos. 3 to 9 are matters of record and information derived from record, which are believed to be true and correct and the rest thereof including the prayer portion are my respectful submissions before this Hon'ble Tribunal.

Identified by me &  
prepared in my office.

Amrit Lal Meena  
DEPONENT 29/3/25



VERIFICATION

Verified by the Deponent named above and I do hereby verify that all the facts mentioned in the affidavit are true to my Knowledge and no part thereof is false and nothing material has been concealed there from.

4118

Anandlal Meena  
DEPONENT 29/3/25

Anand Lal Meena  
Solemnly affirmed before me by.....  
Who is identified by Sagar Kumar (Adv)  
I have satisfied myself by examining the  
deponent that he understands the  
contents of the affidavit which has been  
read over & explained to him and he  
acknowledges to be correct.

Date 29/03/2025  
Sagar Kumar Singh  
Advocate Oath Commissioner  
PATNA HIGH COURT  
Enroll. No. BK/052/2021

BR/652/2020

I identify The Deponent who has  
Signed/L.T.L. in my presence

Sagar Kumar  
Advocate  
29/03/2025

**भारत सरकार**  
**Government of India**

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**भारतीय विशिष्ट पहचान प्राधिकरण**  
**Unique Identification Authority of India**

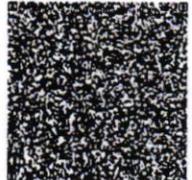
नामांकन क्रम/ Enrolment No.: 1488/32030/13129

Download Date: 05/11/2021

To  
अमृत लाल मीना  
Amrit Lal Meena  
S/O Amar Lal Meena  
Flat No 136/7, 3rd floor  
Gautam Nagar  
Gautam Nagar  
Andrewganj  
South Delhi Delhi - 110049  
9471006271

Issue Date: 13/03/2018

  
Digitally signed by  
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DN: cn=Amrit Lal Meena,  
o=Unique Identification Authority of India,  
ou=Government of India, email=amrit.lal.meena@uidai.gov.in



**आपका आधार क्रमांक / Your Aadhaar No. :**  
**8038 5791 7682**  
VID : 9146 6980 2279 3582

**मेरा आधार, मेरी पहचान**

**भारत सरकार**  
**Government of India**

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**भारतीय विशिष्ट पहचान प्राधिकरण**  
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Download Date: 05/11/2021



अमृत लाल मीना  
Amrit Lal Meena  
जन्म तिथि/DOB: 15/08/1965  
पुरुष/ MALE

Issue Date: 13/03/2018

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**मेरा आधार, मेरी पहचान**

Government of India

**सूचना**

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- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

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पता:  
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*Self attested*  
*Amount due*

**मुख्य सचिव, बिहार की अध्यक्षता में माननीय NGT के O.A No. 132/2023/EZ (Earlier OA No. 441/2022 PB) से संबंधित समीक्षा हेतु दिनांक-17.03.2025 को आयोजित बैठक की कार्यवाही**

**उपस्थिति:-**

- (i) श्री अभय कुमार सिंह, सचिव नगर विकास एवं आवास विभाग, पटना।
- (ii) डॉ० संदीप कुमार आर० पुडकलकट्टी, सचिव, लघु जल संसाधन विभाग, पटना।
- (iii) श्री अनिमेष कुमार पराशर, प्रबंध निदेशक, बुडको, पटना।
- (iv) डा. त्यागराजन एस० एम०, जिला पदाधिकारी, गया।
- (v) श्री निखिल धनराज निष्पाणिकर, निदेशक, उद्योग विभाग, पटना।
- (vi) श्री एस० चन्द्रशेखर, मुख्य वन संरक्षक, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, पटना।
- (vii) श्री नीरज नारायण, सदस्य सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्वद, पटना।
- (viii) श्री मनोज कुमार, संयुक्त सचिव, नगर विकास एवं आवास विभाग, पटना।
- (ix) श्री देवेन्द्र सुमन, परियोजना पदाधिकारी-सह-अपर निदेशक, नगर विकास एवं आवास विभाग, पटना।
- (x) श्री अशोक कुमार, परियोजना निदेशक, बुडको, गया।
- (xi) श्री अशोक कुमार श्रीवास्तव, वरीय असैनिक अभियंता, एस०पी०एम०जी०, बिहार।
- (xii) श्री सत्यव्रत, वरीय पर्यावरण अभियंता एस०पी०एम०जी०, बिहार।

**कार्यवाही:-**

सचिव, नगर विकास एवं आवास विभाग के द्वारा O.A No. 132/2023/EZ (Earlier OA No. 441/2022 PB) से संबंधित विषयवस्तु की वास्तविक स्थिति से अवगत कराया गया तथा इस संबंध में प्रबंध निदेशक, बुडको द्वारा प्रस्तुतिकरण दिया गया जिसमें उनके द्वारा बताया गया कि सलेमपुर नहर जो नगर निगम, गया के वार्ड न० 53, 50, 49, 48, 47 से होते हुए उसरी गाँव के समीप फल्गु नदी में मिलती है। उक्त के संदर्भ में माननीय NGT द्वारा दिनांक- 19.02.2025 को पारित आदेश एवं जिला पदाधिकारी, गया के द्वारा समर्पित शपथ पत्र में अंकित बिन्दुओं से मुख्य सचिव एवं बैठक में उपस्थित अन्य विभागों के प्रतिनिधियों को अवगत कराया गया।

2. उक्त के आलोक में बैठक में उपस्थित प्रतिनिधियों द्वारा उनके द्वारा कृत कार्रवाई से अवगत कराया गया, जो निम्नवत है :-

(i) जिला पदाधिकारी, गया द्वारा बताया गया कि सलेमपुर नहर के प्रदूषित होने का मुख्य कारण डाईंग उद्योग है। उक्त प्रदूषण को ध्यान में रखते हुए वर्तमान में डाईंग उद्योग को उनके द्वारा बंद करा दिया गया है। साथ ही अवगत किया गया कि डाईंग उद्योग को विस्थापित करने तथा टेक्सटाईल पार्क हेतु 23 एकड़ भूमि चिन्हित की गई है।

(ii) सचिव, लघु जल संसाधन विभाग द्वारा बताया गया कि सलेमपुर नहर से वर्तमान में सिंचाई कार्य नहीं होता है। नहर का कुछ भाग ग्रामीण तथा कुछ भाग शहरी क्षेत्र में पड़ता है। उनके द्वारा अनुरोध किया गया कि उक्त क्षेत्र में शहरी आबादी का काफी विस्तार हुआ है। उक्त शहरी आबादी के विस्तार से उत्पन्न सिवेज के निस्तारण हेतु सलेमपुर नहर का विकास एवं पक्कीकरण की आवश्यकता है। साथ ही नगर निगम, गया द्वारा नहर का सफाई करने में सहूलियत हेतु उक्त नहर का पक्कीकरण एवं विकास तथा सफाई नगर विकास एवं आवास विभाग द्वारा कराया जाय।

(iii) निदेशक, उद्योग विभाग द्वारा बताया गया कि उक्त नहर के किनारे पटुआ टोली में पारम्परिक उद्योग पटुआ उद्योग अवस्थित है उन्हें उस स्थान से अन्य जगह विस्थापित करने पर कठिनाई उत्पन्न होगी।

(iv) प्रबंध निदेशक, बुडको द्वारा बताया गया कि गया I&D एवं STP निर्माण योजना प्रस्तावित है। उक्त योजना की स्वीकृति हेतु प्रस्ताव NMCG के सक्षम विचाराधीन है।

3. बैठक में उपस्थित प्रतिनिधियों द्वारा उनके द्वारा कृत कार्रवाई से अवगत होने के उपरांत निम्नलिखित निर्णय लिये गये :-

(i) सलेमपुर नहर के प्रदूषित होने के कारण बंद डाईंग उद्योग के संबंध में जिला पदाधिकारी, गया पुनः आश्वस्त हो लेंगे कि उक्त उद्योग बंद ही रहे। इसके लिए जिला पदाधिकारी, गया संबंधित अंचलाधिकारी एवं थाना प्रभारी का एक संयुक्त जाँच दल गठित करेंगे तथा जाँच दल से प्रत्येक 15 दिनों पर प्रतिवेदन प्राप्त करेंगे कि उक्त उद्योग बंद है। जिला पदाधिकारी, गया द्वारा उक्त मामले की सतत अनुश्रवण एवं पर्यवेक्षण किया जायेगा तथा जाँच दल से प्रत्येक 15 दिनों पर प्राप्त होने वाले प्रतिवेदनों की समीक्षा की जायेगी।

(अनुपालन—जिला पदाधिकारी, गया)

(ii) डाईंग उद्योग को विस्थापित करने तथा टेक्सटाईल पार्क हेतु चिन्हित 23 एकड़ भूमि पर उद्योग विभाग द्वारा तीन माह के अन्दर CETP का निर्माण कराने हेतु अग्रेतर कार्रवाई की जायेगी।

(अनुपालन—उद्योग विभाग)

(iii) वर्णित नहर जिसकी लम्बाई 9.6 किलोमीटर है के 50 प्रतिशत भाग को तीन माह तथा शेष 50 प्रतिशत भाग को अगले तीन माह में अतिक्रमण मुक्त अर्थात् 06 माह में नाला को पूर्ण रूप से जिलाधिकारी द्वारा अतिक्रमण मुक्त कराया जायेगा। तदोपरांत नगर विकास एवं आवास विभाग तथा लघु जल संसाधन विभाग को प्रतिवेदन उपलब्ध कराया जायेगा।

(अनुपालन—जिला पदाधिकारी, गया)

(iv) सलेमपुर नहर के विकास एवं पक्कीकरण तथा सफाई का कार्य नगर विकास एवं आवास विभाग द्वारा कराया जायेगा। इस हेतु लघु जल संसाधन विभाग द्वारा नहर का अनापत्ति प्रमाण पत्र एक सप्ताह के अन्दर नगर निगम, गया को उपलब्ध कराया जायेगा।

(अनुपालन— नगर विकास एवं आवास विभाग / लघु जल संसाधन विभाग)

(v) नहर के किनारे पटुआ टोली में पारम्परिक उद्योग पटुआ उद्योग के विस्तार हेतु आधारभूत सुविधाएँ उपलब्ध कराते हुए CFC के रूप में विकसित करने हेतु उद्योग विभाग द्वारा प्रस्ताव तैयार कर एक माह के अन्दर भारत सरकार को भेजना सुनिश्चित किया जायेगा।

(अनुपालन—उद्योग विभाग)

(vi) गया में पूर्व से प्रस्तावित गया I&D एवं STP निर्माण योजना की समीक्षा करते हुए उक्त योजना में वर्णित नहर को शामिल कर नहर के पानी हेतु I&D का प्रावधान करते हुए STP में जोड़ने हेतु विस्तृत प्रतिवेदन तैयार करने साथ ही प्रस्तावित गया I&D एवं STP निर्माण योजना की स्वीकृति हेतु NMCG से समन्वय स्थापित किया जायेगा।

(अनुपालन—बुडको)

(vii) विषयांकित नहर/पईन के प्रदूषण नियंत्रण से संबंधित सभी मामले का पर्यवेक्षण एवं अनुश्रवण बिहार राज्य प्रदूषण नियंत्रण पर्वद द्वारा किया जायेगा।

(अनुपालन—बिहार राज्य प्रदूषण नियंत्रण पर्वद)

सधन्यवाद बैठक की कार्यवाही समाप्त की गयी।

  
मुख्य सचिव, 25/3/23  
बिहार।

9.

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ज्ञापांक:-14/NMCG-24-03/2025 ...!!78.../न0वि0एवंआ0वि0, पटना, दिनांक:- 26/03/2025  
प्रतिलिपि:- सचिव, लघु जल संसाधन विभाग/प्रबंध निदेशक, बुडको/जिला पदाधिकारी, गया/श्री  
निखिल धनराज निष्पाणिकर निदेशक, उद्योग विभाग, पटना/श्री एस० चन्द्रशेखर, मुख्य वन संरक्षक,  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/नगर आयुक्त, नगर निगम, गया/सदस्य सचिव, बिहार  
राज्य प्रदूषण नियंत्रण पर्वद, पटना/मुख्य सचिव के विशेष कार्य पदाधिकारी को सूचनार्थ एवं आवश्यक  
कार्रवाई हेतु प्रेषित।

सचिव, 25/3/25

नगर विकास एवं आवास विभाग।

ज्ञापांक:-14/NMCG-24-03/2025 ...!!78.../न0वि0एवंआ0वि0, पटना, दिनांक:- 26/03/2025  
प्रतिलिपि:-श्री मनोज कुमार, संयुक्त सचिव/श्री देवेन्द्र सुमन, परियोजना पदाधिकारी-सह- अपर  
निदेशक, न0वि0एवंआ0वि0 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

सचिव, 25/3/25

नगर विकास एवं आवास विभाग।



ENGLISH TRANSLATED COPY

Proceeding of the meeting held on 17.03.2025 under the Chairmanship of the Chief Secretary, Bihar for review regarding O.A. 132/2023/EZ (Earlier O.A. No. 441/2022/PB) before the Hon'ble NGT.

Present :-

- (i) Shri Abhay Kumar Singh, Secretary, Urban Development & Housing Department, Patna.
- (ii) Dr. Sandeep Kumar R. Pudkalkatti, Secretary, Minor Water Resources Department, Patna
- (iii) Shri Animesh Kumar Prashar, Managing Director, BUIDCo, Patna .
- (iv) Dr. Tayagrajan S.M., District Magistrate, Gaya.
- (v) Shri Nikhil Dhanraj Nippanikar, Director, Industry Department, Patna.
- (vi) Shri S. Chandrashekhar, Chief Forest Conservator, Environment, Forest & Climate Change Department, Patna

- (vii) Shri Niraj Narayan, Member Secretary, Bihar State Pollution Control Board, Patna.
- (viii) Shri Manoj Kumar, Joint Secretary, Urban Development & Housing Department, Patna.
- (ix) Shri Devendra Suman, Project Officer-cum-Additional Director, Urban Development & Housing Department, Patna
- (x) Shri Ashok Kumar, Project Director, BUIDCo, Gaya.
- (xi) Shri Ashok Kumar Shrivastav, Senior Civil Engineer S.P.M.G., Bihar
- (xii) Shri Satyavrat, Senior Environmental Engineer, S.P.M.G., Bihar .

Proceeding -

The Secretary, Urban Development & Housing Department, apprised with the factual status of the matter concerned with O.A. 132/2023/EZ (Earlier O.A. No. 441/2022/PB) and in this connection the Managing Director, BUIDCo gave presentation by which he has informed that Salempur Canal

which passes through Ward No. 53, 50, 49, 48, 47 of the Municipal Corporation, Gaya, merges into the Falgu River near Usri Village. In the above context, Chief Secretary and representatives of the Departments present in the meeting, briefed about the order dated 19.02.2025 passed by Hon'ble NGT and the issues mentioned in the affidavit submitted by the District Magistrate, Gaya.

2. In the light of the above, Representatives present in the meeting have apprised with the action taken by them, which are as follows:-

(i) D.M., Gaya has informed that the main reason behind the pollution of the Salempur Canal is the Dyeing Industry. Considering the above pollution, he has ensured closure of the Dyeing Industry at present. Simultaneously, he has also informed that 25 acres of land has been identified for displacing the Dyeing Industry and for the purpose of Textile Park.

- (ii) The Secretary, Minor Water Resource Department has informed that presently, irrigation work is not being done from Salempur Canal. Some parts of the Canal is situated in rural and some parts in the Urban areas. He has requested that urban population has increased in the aforesaid area. Development and concretization of the Salempur Canal is required for the purpose of disposal of the sewage arising out of the expansion of the urban population in the said area. Simultaneously, concretization, Development and cleaning of the said Canal may be done through the Urban Development & Housing Department for facilitating cleaning of the Canal by the Municipal Corporation, Gaya.
- (iii) The Director, Industry Department, has informed that traditional Jute Industry is situated in Patua Toli near the said Canal and therefore,

problems may arise in displacement from that place to another place.

(iv) The Managing Director, BUIDCo has informed that I&D and STP Construction Scheme is proposed and the proposal is pending for consideration before the NMCG for approval of the said scheme.

3. After being apprised with the action taken by them as informed by the representatives present in the meeting, following decisions were taken :-

(i) D.M., Gaya has to ensure that the dyeing industrial units shall remain closed and for this District Magistrate, Gaya shall constitute a Joint Inspection Team, comprising of concerned Circle Officer and the P.S. Incharge and shall obtain a report from the said Inspection Team every 15 days regarding the closure of the Dyeing Industrial Units D.M., Gaya shall constantly monitor and supervise the aforesaid matter and the report received from

the Inspection Team every 15 days shall be reviewed .

(Compliance-District Magistrate, Gaya) .

- (ii) Industry Department shall take further action to construct CETP within 3 months on the identified 23 acres of land for Textile Park and for displaced Dyeing Industry.

(Compliance-Industry Department)

- (iii) District Magistrate, Gaya shall make the 50 percent of the Salempur Canal having length of 9.6 KM free from encroachment in the next 3 months and the remaining 50 percent part of the said Canal in further 3 months, meaning thereby, the entire Salempur Canal shall be made encroachment free within 6 months and, thereafter, the report shall be sent to the Urban Development & Housing Department and also the Minor Water Resources Department.

(Compliance-District Magistrate, Gaya) .

(iv) Urban Development & Housing Department shall do the work of development, concretization and cleaning work of the Salempur Canal. For this purpose Minor Water Resource Department shall make available NOC for the Salempur Canal to the Gaya Municipal Corporation within one week.

(Compliance- Urban Development & Housing Department/Minor Water Resource Department).

(v) Industry Department, shall prepare a proposal for expansion of the Jute Industry, situated at Patuwa Toli, near Salempur Canal by making available basic infrastructural facility for developing it as a CFC, and ensure sending the same to the Govt. of India within one month.

(Compliance-Industry Department).

(vi) BUIDCo after reviewing the previous proposed Gaya I&D and STP Construction Scheme shall prepare

DPR by including Salempur Canal by making provisions for I&D for the purpose of Canal Water and also for connecting the Canal with STP and simultaneously, the BUIDCo shall establish co-ordination with NMCG for approval of proposed Gaya I&D and STP Construction Scheme.  
(Compliance-BUIDCo).

(vii) Bihar State Pollution Control Board shall supervise and monitor all matters related with control of pollution of the Salempur Canal/Pyne.

(Compliance- Bihar State Pollution Control Board).

Proceeding of the meeting ended with thanks.

Chief Secretary  
Bihar

Memo :-14/NMCG-24-03/2025 1178/UD&HD, Patna,  
dated 26.03.2025.

Copy-Secretary, Minor Water Resource Department/ Managing Director, BUIDCo/ District Magistrate, Gaya/Shri Nikhil Dhanraj Nippanikar Director, Industry Department, Patna/Shri S. Chandrashekar, Chief Forest Conservator, Environment, Forest and Climate Change Department/ Municipal Commissioner, Municipal Corporation, Gaya/Member Secretary, Bihar State Pollution Control Board, Patna/Officer and Special Duty to the Chief Secretary for information and necessary action.

Secretary

Urban Development & Housing Department

Memo-14/NMCG-24.03/2025 1178/UD&HD, Patna, dated 26.03.2025

Copy-Shri Manoj Kumar, Joint Secretary/Shri Devendra Suman, Project Officer-cum-Additional Director, UD&HD for information and necessary action.

Secretary

Urban Development & Housing Department